F.No.A.32018/23/2017-Ad.III (A)-Pt-III
Government of India
Ministry of Finance
Department of Revenue

4th Floor HudcoVishala Building
Bhikaji Cama Place, R.K. Puram,
New Delhi, the 20th Dec., 2017

To
Principal Commissioner of Central Taxes,
Delhi Zone, C R Building, I.P Estate,
New Delhi-110109

Subject:- promotion of Stenographer Grade-I to the post of Inspectors - regarding.

Sir,

I am directed to refer to your letter dated 01.12.2017 on the subject noted above. In this context it is informed that Letter F.No A-32018/74/2015-Ad.IIIA dated 05.05.2017 is unauthorized and issued by the then US Ad.IIIA without approval of competent Authority. The facts have been submitted to Board on 1.06.2017 for perusal and further orders. Till date no decisions have been taken

2. As per RRs promotion qualifying service from the Stenographer Grade-II [GP-2400/-] to Stenographer Grade-I [GP-4200/-] is 10 years. Any relaxation/reduction in qualifying service needs approval of Competent Authority. The issue is under submission/examination in the Board. Since the issue of promotion from the grade of Stenographer Grade-II to Stenographer Grade-I is not yet decided, promotion from Stenographer Grade-I to Inspector grade may not be held pending decision by the Board.

Yours faithfully,

(B. K. Manthan)
Under Secretary to the Govt. of India

O/C letter sent by email
and also by speed post on
20/12/2017

[Signature]

20/12/2017